

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 143(ND)/2017
(Appeal No. 15/2017)

IN THE MATTER OF:

Mr. Sharvan Kumar Choudhary

.....Petitioner

v.

Registrar of Companies

.....Respondent

SECTION : UNDER SECTION 252(3)

Order delivered on 20.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

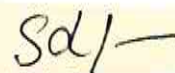
For the Petitioner(s):

For ROC/RD (NR), Delhi: Mr. Manish Raj, Company Prosecutor

ORDER

Learned Practicing Company Secretary has apprised the Bench that no notice to the Income Tax Department has so far been issued. The notice to Income Tax Department is obligatory as they are necessary party. Learned Practicing Company Secretary shall furnish a complete paper book of the petition and reply to Mr. Manish Raj, learned company prosecutor for handing it over to Ms. Lakshmi Gurung, learned Advocate for Income Tax Department. Additionally, a copy shall also be served on the Income Tax Department disclosing full particulars of the assessing authority along with PAN card number. The needful shall be done within a week and a copy of the paper book shall be furnished to Mr. Manish Raj during the course of the day. Reply, if any, be filed by the Income Tax Department within a week thereafter.

List for further consideration on 19.12.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

20.11.2017
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